

Manish K. Singh Secretary General

To,

The Secretary, Central Electricity Regulatory Commission (CERC) 3<sup>rd</sup> & 4<sup>th</sup> Floor, Chanderlok Building, 36, Janpath, New Delhi- 110001

**Subject:** Comments / Suggestions in the matter of Draft CERC (Connectivity and General Network Access to the inter-State Transmission System) (Fourth Amendment) Regulations, 2025.

Dear Sir,

Indian Wind Energy Association (InWEA) is an association registered at New Delhi to represent the interest of various stakeholders in wind energy sector across various states in India.

- 2. This is with reference to the Draft CERC (Connectivity and General Network Access to the inter-State Transmission System) (Fourth Amendment) Regulations, 2025, published on website of Hon'ble Commission inviting comments on the same. Our observations are mentioned in **Annexure I** enclosed herewith.
- 3. At the outset, we would like to compliment the Hon'ble Commission's all past endeavours for promoting renewable energy in India. Considering the same, it is humbly requested that our detailed comments and observations enclosed herewith, may please be taken on record and due consideration may be given to each of the suggestion presented herewith, while determining the wind tariff for the review period in consideration. Further, I would like to request you that we want to attend the Public hearing in the matter which is scheduled on April 9, 2025.
- 4. I, Manish K Singh, am duly authorised by Indian Wind Energy Association to file these comments/suggestions on its behalf. I would also request you to allow us to present our views to commission in person in the hearing on this matter.

Thanking you,

Yours truly,

(Manish K Singh)

Encl: Annexure I

Principle regulation GNA	4 <sup>th</sup> Amendment GNA (2025)	Modification Proposed by Indian	Justification/ Rationalize
(2022) & 1 <sup>st</sup> (2023), 2 <sup>nd</sup> (JUN 2024)		Wind Energy Association	
& 3 <sup>rd</sup> Draft (JULY 2024)			
5. Application for Grant of	A new Regulation added after 5,2		Regulation 5.2: Addition of
Connectivity	5.2 a The additional generation		Generation Capacity
5.2 Notwithstanding anything	capacity under Regulation 5.2 of	5.2	We are supporting the proposal
contained in Regulation 5.1, a	these regulations shall be subject		that to additional generation
generating station or ESS, with	to the following conditions:		capacity cab be applied within
prior approval of CTU, shall be			their granted connectivity
eligible to add, within the	(a) Connectivity Bank Guarantee		quantum, however, certain
quantum of Connectivity granted	Conn-BG1 and Conn-BG3 under	(a) Connectivity Bank	points need to be highlighted
to it, additional generation	Regulation 8 of these regulations	Guarantee/ Surety bonds	which are as follows: -
capacity or ESS, including the	shall be furnished by the existing	from insurance companies	Suggested Modifications
capacity owned by any other	grantee for such additional	OR Letter of Credit from REC,	Bank Guarantee Requirements
entity:	generation capacity.	PFC and IREDA will be	<ul> <li>Expand acceptable financial</li> </ul>
		accepted for Conn-BG1 <del>and</del>	instruments beyond Bank
Provided that the generating	(b) The existing grantee shall	Conn-BG3 under Regulation	Guarantees to include:
station or the ESS being the	intimate the scheduled date of	8 of these regulations shall	<ul> <li>Surety bonds from</li> </ul>
existing Connectivity Grantee shall	commercial operation for such	be furnished by the existing	insurance companies
be responsible for compliance	additional capacity	grantee for such additional	<ul> <li>Letters of Credit from</li> </ul>
with the Grid Code and other		generation capacity.	REC, PFC, and IREDA
regulations of the Central	(c) In case additional capacity for		• Eliminate the requirement
Commission for such additional	which approval is sought under	(b) The existing grantee shall	for additional Conn-BG3
generation capacity including ESS	Regulation 5.2 of these	intimate the scheduled date	when adding generation
as 'Lead generator' or 'Lead ESS' in	regulations is REGS (with or	of commercial operation for	

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terms of clause (y)(ii) or clause	without ESS) or ESS (except PSP),	such additional capacity	capacity within existing
(x)(ii) of Regulation 2.1, as the case	the scheduled date of commercial	should be 24 months from	connectivity
may be: 3 Provided further that	operation for such additional	the date when the additional	<ul> <li>Rationale: No additional</li> </ul>
net injection at any point of time	capacity shall not be later than 18	capacity is granted, if the	transmission
shall not exceed the quantum of	months from date of approval by	principal generation capacity	infrastructure is being
total Connectivity granted to the	the Nodal Agency;	falls within 24 months of the	created
existing Connectivity grantee."		additional capacity award;	<ul> <li>Current proposal amounts</li> </ul>
		alternatively, within 6	to double recovery of Bank
		months following the	Guarantees for the same
		connectivity start date of the	system
		principal generation capacity	
		to which the additional	Application Timeline Flexibility
		generation capacity will be	• Remove the 18-month
		added;	restriction period before
			SCOD for Regulation 5.2
		(c) In case additional capacity for	applications
		which approval is sought	<ul> <li>Allow applications at any</li> </ul>
		under Regulation 5.2 of these	time, provided the SCOD of
		regulations is REGS (with or	additional generation
		without ESS) or ESS (except	capacity is on or after the
		PSP), the scheduled date of	connectivity start date of
		commercial operation for	

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		such additional capacity shall	the principal generation
		not be later than 24 months	capacity.
		from date of approval by the	SCOD Guidelines for Additional
		Nodal Agency;	Capacity
			• SCOD for additional
		(d)	generation capacity should
			be:
		(e) The entity which has already	o Minimum 24 months from
		made an application or has	the date of capacity grant
		been granted approval by the	(if principal generation
		Nodal Agency under	capacity is within 24
		Regulation 5.2 of these	months of award)
		Regulations prior to the date	<ul> <li>Within 6 months after the</li> </ul>
		of effectiveness of these	connectivity start date of
		amendments, shall within	the principal generation
		three months of time after	capacity.
		effectiveness of these	
		regulations seek approval for	Decoupling from Approval
		additional generation	Dates
		capacity and shall furnish the	SCOD should not be linked
		scheduled date of	to the Nodal Agency
		commercial operation for	approval date

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		such additional capacity, within a period of two weeks from effectiveness of these regulations.	Rationale: Application submission occurs before approval date is known
			Illustrative Cases
			<ul> <li>REGS granted final connectivity start date: September 2028</li> <li>Application under Reg 5.2 submitted: April 2025</li> <li>Expected approval: July 2025</li> <li>Current calculation (18 months from approval): January 2027</li> <li>Issue: SCOD falls before connectivity start date (September 2028)</li> <li>Case 2:</li> <li>If REGS granted final connectivity start date:</li> </ul>

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			March 2030 (linked to HVDC
			system)
			• Current regulation prevents
			application until 18 months
			prior to connectivity start
			date
			Implementation for Existing
			Applicants
			• Include specific provision
			granting existing
			connectivity applicants at
			least a 3-month window
			after regulation amendment
			to seek approval for
			additional generation
			capacity
			This aligns with the intent
			expressed in the
			explanatory memorandum.
5.8	5.8 (d) The Renewable Power Park	5.8 (d) The Renewable Power Park	Proposed Modification to
	Developer shall furnish the	Developer shall furnish the	Connectivity Requirements for

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(vii) In case of Renewable Power	scheduled date of commercial	scheduled date of commercial	Renewable Power Park
Park Developer, the documents	operation of the generating	<del>operation of the generating</del>	Developers
shall be submitted in combination	station under the Park prior to	station under the Park prior to	Challenge in the Proposal
of clauses (a) and (b) or	grant of final connectivity.	grant of final connectivity.	A Renewable Power Park
combination of clauses (a) and (c)			Developer (RPPD) establishes
as specified hereunder: (a)			infrastructure and secures grid
Authorisation by the Central			connectivity for a park intended
Government or the State			to host future renewable energy
Government, as applicable, to			projects. However, at this
undertake infrastructural			development phase, specific RE
activities including arrangement			developers have not yet been
for Connectivity on behalf of solar			identified or finalized.
power generators or wind power			
generators; (b) Registered Title			Practical Limitation
Deed as a proof of Ownership or			It is impractical to expect RPPDs
lease rights or land use rights for			to specify the Scheduled
50% of the land required for the			Commercial Operation Date
capacity for which Connectivity is			(SCOD) of generating stations
sought; (c) Bank Guarantee of Rs.			before final connectivity
10 lakh/ MW in lieu of ownership			approval, as these details
or lease rights or land use rights of			depend on future RE developers
land for 50% of the land required			

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for the capacity for which			who will construct projects
Connectivity is sought subject to			within the park.
provisions of Regulations 11A and			
11B of these regulations			Recommended Solution
			We suggest removing this
			requirement from the proposed
			draft regulation.
			Alternative Approach
			Instead, under Regulation 11A,
			RPPDs should be required to
			inform the Nodal Agency about
			details of upcoming generation
			stations and their respective
			SCODs at least six months before
			the connectivity start date.
11. Monitoring by the Nodal			Shareholding Pattern Changes
Agency	A new Clause (6) shall be added		for Listed Connectivity
	after Clause (5) of Regulation 11A		Grantees
11A	of the Principal Regulations, as		Proposed Exemption
(1) An applicantland use	under		Connectivity grantees that are
rights.			publicly listed on stock

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	(6) Any changes in shareholding	(6) Any changes in shareholding	exchanges should be permitted
(2) An applicantstart	pattern of the Connectivity	pattern of the Connectivity	to undergo changes in their
date of Connectivity of	grantee up to COD of the project	grantee on or before COD of the	shareholding pattern without
such applicant.	shall be subject to the following:	project shall be subject to the	requiring prior approval from
	(a) The promoters of the	following:	the nodal agency.
(3) In case of Applicants	Connectivity grantee shall not	a)	Alignment with Industry
Regulation 24.6 of these	cede control (where control shall		Standards
regulations.	mean the ownership, directly or	b) In case the Connectivity	This proposed exemption aligns
	indirectly, of more than 50% of the	grantee has multiple	with the Request for Selection
11.3a The Nodal Agency shall	voting shares of such Company or	promoters (but none of the	(RfS) guidelines already
the project by such entity.	right to appoint majority	shareholders have more than	established by Renewable
	Directors) of the Company.	50% of voting rights and paid-	Energy Implementing Agencies
11.4. For optimal utilisationof	(b) In case the Connectivity	up share capital), the	(REIAs).
the same ISTS sub[1]station.	grantee has multiple promoters	shareholding pattern shall be	Regulatory Simplification
	(but none of the shareholders	maintained and cannot be	This change would streamline
11.5. The Nodal Agencyon	have more than 50% of voting	changed upto COD of the	regulatory compliance for
monthly basis.	rights and paid-up share capital),	project. This condition shall	publicly traded entities while
	the shareholding pattern shall be	not be applicable for	maintaining appropriate
	maintained and cannot be	connectivity grantee which is	oversight for non-listed
	changed upto COD of the project.	a listed entity.	companies.
	(c) Any change in shareholding	(c) Any change in shareholding	
	pattern other than covered in sub-	pattern of non-listed entities,	

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	clauses (a) and (b) shall require prior approval of the nodal agency and shall be filed for information of commission within 45 days of such approval. Nodal Agency may allow such application considering the practical requirement for change in shareholding.  (d) In case any change in control or shareholding pattern of the Connectivity grantee is carried out in contravention to sub-clauses (a) to (c) of this Clause, the Connectivity shall be revoked, Bank Guarantee submitted under subclause (c) of Clause (vii) or subclause (c) of Clause (vii) or subclause (c) of Clause (xi) of Regulation 5.8 of these regulations shall be encashed, and Conn-BG1, Conn-BG2 and Conn-BG3 shall be treated in terms of Regulation 24.2 or Regulation 24.3	other than covered in sub- clauses (a) and (b) shall require prior approval of the nodal agency and shall be filed for information of commission within 45 days of such approval. Nodal Agency may allow such application considering the practical requirement for change in shareholding.	

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	of these regulations, as		
	applicable."		
	Annexure-IV	Annexure-IV	Suggested Modifications
	1	1	Bank Guarantee Requirements
	h) Connectivity Bank Guarantee:	h) Connectivity Bank Guarantee:	<ul> <li>Expand acceptable financial</li> </ul>
	For cases covered under Clause	For cases covered under Clause	instruments beyond Bank
	(1)(e) of this Annexure,	(1)(e) of this Annexure,	Guarantees to include:
	Connectivity Bank Guarantee viz	Connectivity Bank Guarantee/	<ul> <li>Surety bonds from</li> </ul>
	Conn-BG2 and Conn-BG3, as the	Surety bonds from insurance	insurance companies
	case may be, already furnished by	companies OR Letter of Credit	<ul> <li>Letters of Credit from</li> </ul>
	an entity under Regulation 5.11(b)	from REC, PFC and IREDA viz	REC, PFC, and IREDA
	or 5.11(c) shall be shared on	Conn-BG2 and Conn-BG3, as the	<ul> <li>Eliminate the requirement</li> </ul>
	prorate basis between the entity	case may be, already furnished by	for additional Conn-BG3
	under Regulation 5.11(b) or	an entity under Regulation 5.11(b)	when adding generation
	5.11(c) and entity covered under	or 5.11(c) shall be shared on	capacity within existing
	Regulation 5.11 (a) of these	prorate basis between the entity	connectivity
	regulations. Conn-BG1, as per	under Regulation 5.11(b) or	o Rationale: No additional
	Regulation 8 of these regulations	5.11(c) and entity covered under	transmission
	shall be submitted separately by	Regulation 5.11 (a) of these	infrastructure is being
	each entity.	regulations. Conn-BG1, as per	created
		Regulation 8 of these regulations	<ul> <li>Current proposal amounts</li> </ul>
		_	to double recovery of Bank

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		shall be submitted separately by	Guarantees for the same
		each entity.	system